

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.02.2012

MA No. 297/2011 (OA No. 130/2008)

Mr. R.S. Bhaduria, counsel for applicant.
Mr. Mukesh Agarwal, counsel for respondents.

MA No. 297/2011

We have heard the learned counsels appearing for the respective parties on the Misc. Application for seeking restoration of the Original Application No. 130/2008. We are fully satisfied with the reasons stated in the Misc. Application. Accordingly, the Misc. Application for seeking restoration of the Original Application stands allowed. Consequently, the Original Application is restored to its original number and status, and the same is taken up for hearing today itself.

OA No. 130/2008

Learned counsel appearing for the applicant prays that he may be permitted to withdraw the Original Application with liberty to redress his grievances before the appropriate forum.

Accordingly, the Original Application stands dismissed as withdrawn with liberty to the applicant to redress his grievances before the appropriate forum.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

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Dated - 10-2-12

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